

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.177/MP/2026

- Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
- Petitioner : TP Saurya Limited (TPSL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.
- Date of Hearing : **12.5.2026**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Ashutosh Srivastava, Advocate, TPSL
Ms. Manu Tiwari, Advocate, TPSL
Shri Adarsh Singh, Advocate, TPSL
Ms. Urvi Bansal, Advocate, TPSL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking direction to Respondent No. 1/PGCIL and/or Respondent No. 2/CTUIL to forthwith arrange alternate evacuation infrastructure, at their own cost, to enable the 100% evacuation of power from TPSL's generating stations in terms of Regulation 13(8) of the Sharing Regulations, 2020 and, until such alternate arrangements are made, the Respondents be directed to pay the applicable Yearly Transmission Charges (YTC) in accordance with Regulation 13(8) of the Sharing Regulations, 2020, and additionally compensate the Petitioner for the continuing generation loss and consequential financial loss suffered from the start date of connectivity, i.e., 27.12.2025, on account of curtailment of power, until the transmission system for the Projects is operationalised to facilitate full evacuation of power.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

(c) The Petitioner to submit the following information on an affidavit within three weeks:

(i) Provide the information in respect of its projects as per the table below:

S. No.	Generation Project	Project Capacity	LTA/ GNA Quantum	Date of Commercial Operation of the project
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(ii) Following information with respect to curtailment of power from Petitioner's project for which relief is being sought under the present Petition:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)
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* Supporting documents may be furnished.

(d) CTUIL to submit the following information on an affidavit within three weeks:

(i) Present status for the effectiveness of the GNA granted to the Petitioner and the reasons for delay if any.

(ii) Submit the details as per the table below:

Sl. No.	Elements of the transmission system required for Connectivity/ GNA for the Petitioner (including the Common transmission system mentioned in the grant)	Implementing Agency	SCOD	Present Status	COD declared (if declared COD)
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3. Petition will be listed for hearing on **23.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)